

Ajay Kumar vs. Sudha Gupta
Case no. 4079/19
PS Punjabi Bagh

14.07.2021

Matter taken up through VC.

File taken up on an application for early hearing moved on behalf of complainant.

Present: Sh. Azad Singh, Ld. Counsel for the complainant.

It is submitted by ld. Counsel that despite direction, order dated 19.03.2021 has not been complied yet.

Heard. Perused.

Let report be called from the IO through DCP concerned as to whether the previous order has been complied with and in case the same has not been complied with, let explanation be tendered before the court on NDOH.

To come up on 17.07.2021.



[MANISH JAIN]

MM(West):Delhi/14.07.2021

E FIR No. 00289/2021
PS Punjabi Bagh
State Vs. Jai Kumar @ Jai Singh
U/s 379 IPC

14.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Accused Jai Kumar @ Jai Singh is in JC.

IO HC Jitender in person with case file.

IO has moved an application for release of accused Jai Kumar @ Jai Singh.

Application perused. Submissions heard on the application.

In the present application IO submitted that there is no evidence against the accused in the present case for the offence punishable u/s 379 IPC till date. It is also submitted that complainant has also failed to participate in the TIP proceedings.

In these circumstances, application stands allowed.

Accused Jai Kumar @ Jai Singh is hereby released for the aforesaid offence. File be returned to the IO concerned after due compliance.

Copy of this order be given dasti to the IO.

Copy of this order be sent to the concerned Jail Superintendent with direction to release the accused person forthwith if not required in any other case.



[MANISH JAIN]

MM(West):Delhi/14.07.2021

E FIR No. 00292/2021
PS Punjabi Bagh
State Vs. Jai Kumar @ Jai Singh
U/s 379 IPC

14.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Accused Jai Kumar @ Jai Singh is in JC.

IO HC Jitender in person with case file.

IO has moved an application for release of accused Jai Kumar @ Jai Singh.

Application perused. Submissions heard on the application.

In the present application IO has submitted that there is no evidence against accused in the present case for the offence punishable u/s 379 IPC till date. It is also submitted that complainant has also failed to participate in the TIP proceedings.

In these circumstances, application stands allowed.

Accused Jai Kumar @ Jai Singh is hereby released for the aforesaid offence. File be returned to the IO concerned after due compliance.

Copy of this order be given dasti to the IO.

Copy of this order be sent to the concerned Jail Superintendent with direction to release the accused person forthwith if not required in any other case.



[MANISH JAIN]

MM(West):Delhi/14.07.2021

FIR No.364/2013
u/s 279/304A IPC
PS Punjabi Bagh
S/v Nishant

14.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

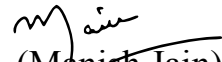
Sh. Rakesh Srivastava, Ld. Counsel for the accused / applicant
Nishant.

An application for release of FDR moved on behalf of surety
Savitri.

Heard. Perused.

As per record, accused has already been acquitted and case has already been decided on 04.08.2020. Accordingly, the present application stands allowed. Ahlmad is directed to release the FDR of applicant as per rules and against due acknowledgement.

File be consigned to record room after due compliance.


(Manish Jain)

MM-01(West)/THC:Delhi:14.07.2021

FIR No.626/2021
u/s 379/411 IPC
PS Punjabi Bagh
S/v Rajender

14.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Ld. Counsel for accused / applicant Rajender.

An application for grant of bail is moved on behalf of accused Rajender.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is also submitted by ld. Counsel that accused is in JC since 07.07.2021. It is further submitted that recovery has already been effected and accused is no more required for any custodial interrogation. It is further submitted that accused / applicant has no previous involvement. It is also submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that stolen scooty was recovered from the accused itself. It is further submitted that accused / applicant may tamper with the evidence and influence the witness if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected, accused / applicant Rajender is no more required for any custodial interrogation. Hence, accused Rajender is admitted to bail on furnishing bail bond in the sum of Rs.15,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed.


(Manish Jain)

MM-01(West)/THC:Delhi
14.07.2021

FIR No.16329/2021
u/s 379 IPC
PS Punjabi Bagh

14.07.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no. **DL11SY 7020** on superdari.

Present: Ld. APP for the State.

Sh. Vikas Kumar, Id. Counsel for applicant.

Heard. Perused the reply of IO.

As per reply of IO, vehicle in question has not been recovered till date.

At this stage, it is submitted by Id. Counsel that he does not press the present application.

In view of the aforesaid, the present application stands dismissed as withdrawn.

Copy of order be given dasti.


(Manish Jain)

MM-01(West)/THC:Delhi
14.07.2021

FIR No.402/2021
u/s 279/337 IPC
PS Punjabi Bagh
S/V Unknown

14.07.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no.
DL10 SW 7918 on superdari.

Present: Ld. APP for the State.
None for applicant.
Put up on 19.07.2021.


(Manish Jain)
MM-01(West)/THC:Delhi
14.07.2021

FIR No.0619/2021
u/s 279 IPC
PS Punjabi Bagh
S/V Sandeep Kumar

14.07.2021

Matter taken up through VC.

This is an application seeking release of vehicle bearing registration no. **DL13 CC 3259** on superdari.

Present: Ld. APP for the State.
Sh. Samarth Bhutani, Ld. Counsel for the applicant Sandeep Kumar.

It is submitted by ld. Counsel that applicant is the registered owner of the aforesaid vehicle. It is further submitted that investigation is complete and aforesaid vehicle is not required for investigation. It is requested that the aforesaid vehicle may kindly be released to the applicant.

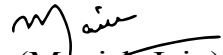
IO has filed his reply wherein he has posed no objection to the release of vehicle.

Accordingly, in view of the submissions made, let vehicle bearing registration no. **DL13 CC 3259** be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", **AIR 2003 SC 638**, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the vehicle in the last insurance policy to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)

MM-01(West)/THC:Delhi
14.07.2021

FIR No.012260/2020
u/s 379 IPC
PS Punjabi Bagh
S/v Neeraj @ Nitin

14.07.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Raj Kumar, Ld. Counsel for the accused / applicant Neeraj @ Nitin.

An application for bail u/s 437 Cr.P.C. moved on behalf of applicant / accused Neeraj @ Nitin.

Heard. Perused.

As per record, accused has already been granted interim bail vide order dated 13.07.2021.

At this stage, it is submitted by Ld. Counsel that he does not press the present application.

In view of the aforesaid, the present application stands dismissed as withdrawn.

Copy of order be given dasti.


(Manish Jain)

MM-01(West)/THC:Delhi:14.07.2021

FIR No.00683/2018
u/s 411 IPC
PS Punjabi Bagh
S/v Shahnawaz

14.07.2021

Matter taken up through VC.

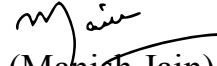
Fresh charge sheet filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

Accused is stated to be on court bail.

In the interest of justice, put up for consideration on charge sheet
on 08.09.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:14.07.2021

FIR No.186/2021
u/s 279/338 IPC
PS Punjabi Bagh
S/v Cancellation

14.07.2021

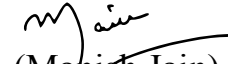
Matter taken up through VC.

Fresh cancellation report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

In the interest of justice, put up for consideration on cancellation report on 20.08.2021.



(Manish Jain)

MM-01(West)/THC:Delhi:14.07.2021

FIR No.56/2021
u/s 279/304A IPC
PS Punjabi Bagh
S/v Untrace

14.07.2021

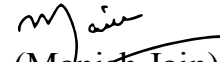
Matter taken up through VC.

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

In the interest of justice, put up for consideration on untrace report on 20.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:14.07.2021

FIR No.10/2021
u/s 279/338/304A IPC
PS Punjabi Bagh
S/v Untrace

14.07.2021

Matter taken up through VC.

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

In the interest of justice, put up for consideration on untrace report on 21.08.2021.


(Manish Jain)

MM-01(West)/THC:Delhi:14.07.2021

FIR No.84/2020
u/s 279/338 IPC
PS Punjabi Bagh
S/v Untrace

14.07.2021

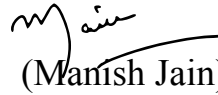
Matter taken up through VC.

Fresh untrace report filed.

It be checked and registered as per rules.

Present: Ld. APP for the State.

In the interest of justice, put up for consideration on untrace report on 21.08.2021.



(Manish Jain)
MM-01(West)/THC:Delhi:14.07.2021